

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

Cont. Case (C). No. 152 of 2020

Amarendra Narayan Singh .... Petitioner

Vs.

The State of Jharkhand & Ors. ... Opposite Parties

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**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**  
**(Through: Video Conferencing)**  
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**07/10.09.2021** Issue notice to Opposite Party No.2 as to why a contempt proceeding be not initiated against him/her for non-compliance of the Court's order dated 19.08.2019, under registered cover with A/D as well as through Ordinary Process for which requisites etc. must be filed, within a period of two weeks.

Put up this case after four weeks.

**(Dr. S.N. Pathak, J.)**

Punit/-